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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Execution Application No. 39/2023

In

Original Application No. 400/2019

Social Action for Forest
and Environment (SAFE)

Applicant

Vs.

Union of India & Ors.

Respondents

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1.	Response on behalf of, Central Pollution Control Board, (CPCB) in compliance to Hon'ble NGT order dated 19.11.2025 in Execution Application No. 39/2025 in Original Application No. 400/2019.	
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**Filed by Adv. Suman Arora
On behalf of Central Pollution Control Board**

Place: Delhi

Dated:11.02.2026

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**RESPONSE BY CPCB IN COMPLIANCE WITH ORDER OF THE
HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH
ORDER DATED 19.11.2025**

Most respectfully showeth:

BACKGROUND:

1. In the present matter, the petitioner has filed an Execution Application No. 39/2023 in OA No. 400/2019, wherein the applicant had raised the issue of the absence of proper management of End-of-Life- Tyers/Waste Tyers (ELTs) in accordance with the applicable rules.



2. That the Hon'ble Tribunal vide order dated 07.11.2022 had disposed of the aforesaid OA and issued following directions:

"9. Accordingly, we direct that non-compliant units be closed till compliance expeditiously. CPCB may finalize the classification of the units so that application norms can be enforced. Revised SOP may be finalized by the CPCB and MoEF&CC in light of discussion in today's hearing and above observations within one month. SOP

may also provide for certifying the fuel quality standards of pyro-oil as per norms of the Petroleum Ministry.”

3. Thereafter the applicant filed the present Execution Application No. 39/2023 seeking compliance of the order dated 07.11.2022 by the Hon'ble NGT.
4. That in response thereto, CPCB vide its affidavit dated 18.01.2024 submitted compliance status of the directions issued by NGT vide Order dated 07.11.2022, wherein CPCB submitted that it has duly complied with the directions issued by the Hon'ble NGT while disposing the matter on 07.11 .2022. The actions taken by CPCB were submitted in the affidavit dated 18.01.2024.
5. That Compliance Status of TPOs in the country was submitted before the Hon'ble NGT vide CPCB's reports dated 18.01.2024 and 03.09.2025.
6. The said matter was last heard on 19.11.2025, where CPCB submitted its affidavit providing status of actions taken by CPCB in compliance of the directions issued by CPCB time to time.
7. The Hon'ble NGT vide its directions dated 19.11.2025 issued following directions:

"3. Learned Counsel for the applicant has also pointed out that in Page- 41 Paragraph-6, the extract of the report discloses that there were 757 units whereas in the subsequent compliance report the CPCB has taken the stand that there are only 475 tyre pyrolysis oil units out of which 355 are complying and 140 are not complying and



out of these 140, 19 are self- closed and 32 have been closed by the respective PCB/PCC and the action against 89 is under process.

4. The CPCB is directed to respond to this anomaly of total number of units which are operating in the next affidavit to be filed within 03 weeks".

CPCB'S RESPONSE TO ANOMALY OF TOTAL NUMBER OF TPO UNITS AS OBSERVED VIDE THE HON'BLE NGT ORDER DATED 19.11.2025:

8. To recapitulate the matter once again, the chronology and briefs of the Compliance Reports submitted before the Hon'ble NGT are as follows:

i. Compliance Status as submitted vide CPCB's report dated 05.11.2022 (757 TPO Units were reported)

- Based on reports submitted by 35 SPCBs/PCCs there are 757 Tyre Pyrolysis units (TPO Units) situated in 17 states of the country. Maximum number of units are in the state of UP (148) followed by Haryana (101), Rajasthan (95) and Maharashtra (85).
- 17 SPCBs/PCCs namely Andhra Pradesh, Assam, Chhattisgarh, Haryana, Jammu & Kashmir, Jharkhand, Karnataka, Kerala, Maharashtra, M.P, Odisha, Punjab, Rajasthan, Tamil Nadu, Telangana, U.P & Uttarakhand have reported TPO units in their states/UTs.
- 18 SPCBs/PCCs namely, Arunachal Pradesh, Andaman & Nicobar, Bihar, Chandigarh, Delhi, Daman & Diu Dadra & Nagar Haveli, Goa, Gujarat, Himachal Pradesh,



Lakshadweep, Manipur, Meghalaya, Mizoram, Nagaland, Puducherry, Sikkim, Tripura and West Bengal informed that there is no TPO unit in their State/UT.

- Out of 757 units, 349 units are complying with consent conditions and SOP of MoEF &CC, 216 units are non-complying. Actions against non-complying directions/show cause notices have been issued. Many of the non-complying units have been closed.
- Around 192 TPO units are closed. Most of the closed units are closed in compliance of CPCB's directions dated 04.12.2019.
- Out of total 757 units, 749 units are operating on batch process and 08 units are based on continuous process.
- Detailed compliance status is provided in **Annexure-I-A**



ii. **Compliance Status as submitted vide CPCB's report dated 18.01.2024 (736 TPO Units were reported)**

- Based on reports submitted by 36 SPCBs/PCCs there are 736 tyre pyrolysis oil (TPO) unit operating in 18 states/UTs namely Andhra Pradesh, Assam, Chhattisgarh, Gujarat, Haryana, Jammu & Kashmir, Jharkhand, Karnataka, Kerala, Maharashtra, M.P, Odisha, Punjab, Rajasthan, Tamil Nadu, Telangana, U.P & Uttarakhand.
- 18 SPCBs/PCCs namely, Arunachal Pradesh, Andaman & Nicobar, Bihar, Chandigarh, Delhi, Daman & Diu Dadra & Nagar Haveli, Goa, Himachal Pradesh, Ladakh, Lakshadweep, Manipur, Meghalaya, Mizoram, Nagaland, Puducherry, Sikkim, Tripura and West Bengal.informed that there is no operating TPO unit in their State/UT.

- Out of 736 operational units, 513 units are complying, 134 are non-complying and 89 Units are self-closed.
- Out of 134 non-complying units, 91 has been closed by the respective SPCB/PCC, and actions have been initiated/under process against remaining 43 non-complying units. submitted by SPCBs/PCCs”.
- Detailed compliance status is provided in **Annexure-I-B**.

iii. Compliance Status as submitted vide CPCB report dated 03.09.2025 (475 TPO Units were reported)

- 31 SPCBs/PCCs, namely Arunachal Pradesh, Andaman & Nicobar, Assam, Bihar, Chandigarh, Chhattisgarh, Daman & Diu Dadra & Nagar Haveli, Delhi, Goa, Gujarat, Haryana, Himachal Pradesh, Jammu & Kashmir, Jharkhand, Karnataka, Kerala, Ladakh, Lakshadweep, Madhya Pradesh, Manipur, Meghalaya, Mizoram, Nagaland, Odisha, Puducherry, Sikkim, Tamil Nadu, Telangana, Tripura, Uttar Pradesh, and West Bengal, have submitted the compliance status report.
- The remaining 05 SPCBs/PCCs, namely Andhra Pradesh, Maharashtra, Punjab, Rajasthan and Uttarakhand, have not submitted their compliance status report.
- Among the 31 SPCBs/PCCs who submitted their reports, 475 TPO units were reported in 14 states/UTs namely Assam, Chhattisgarh, Haryana, H.P, Jammu & Kashmir, Jharkhand, Karnataka, Kerala, M.P, Nagaland, Odisha, Tamil Nadu , Telangana, & U.P .



- 17 SPCBs/PCCs namely, Arunachal Pradesh, Andaman & Nicobar, Bihar, Chandigarh, Delhi, Daman & Diu Dadra & Nagar Haveli, Goa, Gujarat, Ladakh, Lakshadweep, Manipur, Meghalaya, Mizoram, Puducherry, Sikkim, Tripura and West Bengal informed that there is no TPO unit in their State/UT.
- Out of 475 Tyre Pyrolysis Units, 335 Units are reported to be complying, 140 units are non-complying.
- Out of 140 non-complying units 19 units are self-closed and 32 units have been closed by respective SPCBs/PCCs. Further *actions have been initiated/ under process against 89 remaining non-complying units by respective SPCB/PCC*
- Detailed compliance status is provided in **Annexure-I-C**



9. CPCB vide its letter dated 14.11.2025 has written to all SPCBs/PCCs wherein information on compliance status of TPO units operating in their respective state/UT as per the revised SOP on "Recycling of Waste Tyre Scrap for the Production of Tyre Pyrolysis Oil in Tyre Pyrolysis Oil (TPO) Units" was sought.
10. CPCB conducted review meeting with all the SPCBs/PCCs on 22.01.2026 for discussion on compliance status and also sought clarification w.r.t variation in reporting of compliance status.
11. In response thereto, all 36 SPCBs/PCCs submitted their compliance reports. As per the reports submitted by SPCBs/PCCs the compliance is as below:

- As per submitted reports, presently there are 695 Tyre pyrolysis units located in 19 States/UTs namely Andhra Pradesh, Assam, Chhattisgarh, Haryana, Himachal Pradesh, Jammu & Kashmir, Jharkhand, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Nagaland, Odisha, Punjab, Rajasthan, Tamil Nadu, Telangana, U.P & Uttarakhand.
- There are no TPO units in 17 States/UTs namely, Andaman & Nicobar Islands, Arunachal Pradesh, Bihar, Chandigarh, DD&DNH, Delhi, Goa, Gujarat, Ladakh, Lakshadweep, Manipur, Meghalaya, Mizoram, Puducherry, Sikkim, Tripura & West Bengal.
- 440 units have been reported as complying.
- 255 units are reported as non-complying.
- Out of 255 non-complying units, 25 units are self -closed and 33 units are closed by SPCB's/PCC's and action in terms of Show Cause Notice and Notices have been initiated against 197 units by the concerned SPCBs/PCCs.
- Detailed compliance status is provided in **Annexure-II**.



COMPARISON OF COMPLIANCE REPORTS BASED ON WHICH ANOMALY HAS BEEN OBSERVED VIS-A VIS CURRENT COMPLIANCE STATUS

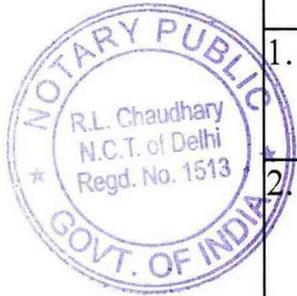
12. The Hon'ble NGT in its order dated 19.11.2025 has taken note of following two compliance reports submitted by CPCB:

- Compliance Status as submitted vide CPCB's report dated 05.11.2022 (757 TPO Units were reported)

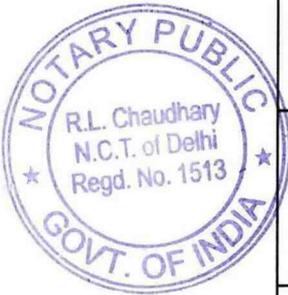
- Compliance Status as submitted vide CPCB report dated 03.09.2025 (475 TPO Units were reported)
- The comparison of above two compliance reports has been done with current compliance status of TPO units as on January 01, 2026.

Table : Comparison of Compliance Reports

S. No.	Name of State/UT	Number of total TPO Units (as per the 757)	Number of total TPO Units (as per the 475)	Number of total TPO Units (as per the 695)	Difference	Remarks*
1.	Andaman & Nicobar Islands	Nil	Nil	Nil		
2.	Andhra Pradesh	39	Report not submitted	28	-11	As reported, 11 units have been self-closed
3.	Arunachal Pradesh	Nil	Nil	Nil		
4.	Assam	06	04	04	-02	As reported 02 units have been self-closed
5.	Bihar	Nil	Nil	Nil		
6.	Chandigarh	Nil	Nil	Nil		
7.	Chhattisgarh	29	28	28	-01	As reported 01 unit is self-closed



8.	Dadra and Nagar Haveli and Daman and Diu	Nil	Nil	Nil		
9.	Delhi	Nil	Nil	Nil		
10.	Goa	Nil	Nil	Nil		
11.	Gujarat	Nil	Nil	Nil		
12.	Haryana	101	91	91	-10	As reported these 10 units are self closed
13.	Himachal Pradesh	-	02	02	+2	New Units established
14.	Jammu & Kashmir	06	06	06		
15.	Jharkhand	13	12	12	-1	As reported this 01 unit has been closed by the JSPCB
16.	Karnataka	34	31	31	-3	As reported, these 3 units have been closed by KSPCB
17.	Kerala	01	01	01		
18.	Ladakh	-	Nil	Nil		
19.	Lakshadweep	-	Nil	Nil		
20.	Madhya Pradesh	64	73	73	+9	9 Units have been granted new CTO
21.	Maharashtra	85	Report not submitted	118	+33	33 Units have been granted new CTO
22.	Manipur	Nil	Nil	Nil		



23.	Meghalaya	Nil	Nil	Nil		
24.	Mizoram	Nil	Nil	Nil		
25.	Nagaland	Nil	01	01	+01	Granted new CTO to 1 unit
26.	Odisha	13	14	14	+01	Granted new CTO to 1 unit
27.	Puducherry	Nil	Nil	Nil		
28.	Punjab	18	As informed there are 19 TPO units, however, the verification of the same is under process.	21	+03	3 Units have been granted new C TO
29.	Rajasthan	95	Report not submitted	39	-56	As reported 56 units have been closed by RSPCB
30.	Sikkim	Nil	Nil	Nil		
31.	Tamil Nadu	25	17	17	-08	As reported these 08 units are self-closed.
32.	Telangana	61	65	65	+4	4 Units have been granted new CTO
33.	Tripura	Nil	Nil	Nil		
34.	Uttar Pradesh	148	130	130	-18	As reported these 18 units are self-closed
35.	Uttrakhand	19	Report not submitted	14	-05	As reported 5 units have



						been closed by the UKPCB.
36.	West Bengal	Nil	Nil	Nil		
Total		757	475	695	Net -62	Closed -115 (50 Self Closed + 65 closed by SPCB/PCC) New Units -53 Net Difference -62

CONCLUSION:

13. The difference in numbers of Tyre Pyrolysis Oil (TPO) units shown in various CPCB reports happened mainly because information was received from States at different times. Initially, only 31 States/UTs had submitted their compliance status. The remaining States— Punjab, Rajasthan, Maharashtra, and Chhattisgarh—sent their data later. Because of this, the figures in earlier reports were incomplete.

14. After receiving directions from the Hon'ble NGT, CPCB asked all State Pollution Control Boards (SPCBs) and Pollution Control Committees (PCCs) to clarify and update their earlier submissions. A review meeting was also held on 21.01.2026 to cross-check the data.

15. Once all updated information was compiled, it was found that the net difference between the two reports was 62 units. This difference occurred because 115 TPO units were closed in 13 States due to regulatory action, while at the same time, new permissions (CTOs) were granted to 53 TPO units in States such as Nagaland, Maharashtra, Madhya Pradesh, Telangana, and Uttar Pradesh, leading to an increase in numbers there.



16. Therefore, the difference in figures does not indicate any error or inconsistency. It reflects changes over time due to closures, fresh approvals, and late receipt of information from some States.



17. It is respectfully submitted that the answering respondent CPCB shall further abide by the order(s) or direction(s) passed by the Hon'ble National Green tribunal.

A handwritten signature in blue ink, appearing to read "Deepti Kapil", written over a horizontal line.

(Deepti Kapil)
Scientist 'E'
Central Pollution Control Board

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AFFIDAVIT

I, **Deepti Kapil** working as Scientist 'E' in Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi, in the above matter, do hereby solemnly affirm, declare on oath and state as under:-



1. That I, the deponent herein is well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent to verify, sign and swear this affidavit on behalf of the Respondent CPCB.
2. That the accompanying response may be read part and parcel of the present affidavit.
3. That the accompanying response has been drafted and filed under my instructions and authority and the contents thereof are true and correct on the basis of the record maintained during ordinary course of business of CPCB and available records and documents and the

contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.



DEPONENT

दीप्ती कापल / Deepthi Kapil
 वैज्ञानिक 'ई' / Scientist 'E'
 केन्द्रीय प्रदूषण नियंत्रण बोर्ड
 Central Pollution Control Board
 (पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
 (M/o Environment, Forest & Climate Change, Govt. of India)
 परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032
 Parivesh Bhawan, East Arjun Nagar, Delhi-110032

VERIFICATION

Verified at Delhi on this 10 FEB 2026 day of February 2026, that the contents above are correct and true based on the records of the case as mentioned in the day-to-day affairs of the CPCB. Nothing has been concealed therefrom or misstated.

DEPONENT

दीप्ती कापल / Deepthi Kapil
 वैज्ञानिक 'ई' / Scientist 'E'
 केन्द्रीय प्रदूषण नियंत्रण बोर्ड
 Central Pollution Control Board
 (पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
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 Parivesh Bhawan, East Arjun Nagar, Delhi-110032

ATTESTED

 NOTARY PUBLIC
 GOVT. OF INDIA

10 FEB 2026

Compliance Status as per report dated 05.11.2022

S.No	Name of State	Number of TPO units	Compliance Status		Closed/Self closed	Remarks
			Complying	Non-Complying		
1.	Andhra Pradesh State Pollution Control Board	39	21	18	-	Closure directions issued to 16 units and 02 units are self-closed
2.	Assam State Pollution Control Board	06	05	01	-	Closure Notice has been issued
3.	Chhattisgarh Environment Conservation Board	29	15	06	08	Closure direction issued to all the 06 units
4.	Haryana State Pollution Control Board	101	51	42	08	Closure directions issued to non-complying units
5.	J & K State Pollution Control Board	06	-	02	04	04 units are non-operational and self-closed. Actions initiated against the non-complying units
6.	Jharkhand State	13	05	04	04	-

	Pollution Control Board					
7.	Karnataka State Pollution Control Board	34	12	19	03	-
8.	Kerala State Pollution Control Board	01	01	-	-	-
9.	Maharashtra State Pollution Control Board	85	32	24	29	-
10.	Madhya Pradesh State Pollution Control Board	64	26	11	27	Non-complying units have been issued notices.
11.	Odisha State Pollution Control Board	13	06	04	03	Actions initiated against non-complying units
12.	Punjab State Pollution Control Board	18	11	04	03	Actions initiated against non-complying units
13.	Rajasthan State Pollution Control Board	95	28	07	60	Actions initiated against non-complying units. . Out of 60 closed, 35 units are

						closed by Board and 25 units are self-closed.
14.	Tamil Nadu State Pollution Control	25	20	03	02	Actions initiated against non-complying units
15.	Telangana State Pollution Control Board	61	43	07	11	Status of 02 units is not provided. Actions initiated non-complying units
16.	Uttar Pradesh State Pollution Control Board	148	71	53	24	ECC of Rs 23,37,185/- imposed on 15 units. Actions initiated against non-complying units
17.	Uttarakhand Pollution Control Board	19	02	11	06	-
	Total	757	349	216	192	-

Annexure-I-B**Compliance Status as per Report 18.01.2024**

S. No	Name of State/UT	Number of total TPO units	Compliance Status		Closure Status		Remarks
			Complying	Non-Complying	Closed by Board/Committee	Self-Closed	

1.	Andhra Pradesh	28	28	Nil	Nil	Nil	-
2.	Assam	05	01	03	Closure under process	01	Actions have been initiated against the three (03) non-complying units by the SPCB to ensure necessary compliance.
3.	Chhattisgarh	32	25	01	01	06	-
4.	Gujarat	02	Nil	02	02	Nil	-
5.	Haryana	112	63	36	35	13	One (01) non-complying unit has been issued Show Cause Notice.
6.	Jammu & Kashmir	08	04	04	Closure under process	Nil	Notices has been issued and closure is under process for (04) non-complying units.
7.	Jharkhand	15	12	03	Nil	Nil	Show Cause notice has been issued

							against (03) non-complying units.
8.	Karnataka	37	19	12	12	06	-
9.	Kerala	01	01	Nil	Nil	Nil	-
10.	Madhya Pradesh	57	52	04	04	01	Out of total seven (07) units closed by the board, closure order has been revoked for three (03) units resulted in (04) final number of units closed by the board.
11.	Maharashtra	103	67	26	09	10	Actions have been initiated against the seventeen (17) noncomplying units by the SPCB.
12.	Odisha	15	09	03	03	03	None of the closure directions have been revoked.

13.	Punjab	19	14	03	Nil	02	Notices has been issued with hearing scheduled before Chief Environmental Engineer for (03) non-complying units.
14.	Rajasthan	39	35	04	04	Nil	-
15.	Tamil Nadu	23	20	01	Nil	02	One (01) unit has been issued Show Cause Notice.
16.	Telangana	60	44	05	02	11	Directions issued for (03) non-complying units.
17.	Uttar Pradesh	161	111	22	15	28	Seven(07) non-complying units have either been issued the Show Cause Notice for closure or closure is under process.
18.	Uttarakhand	19	08	05	04	06	Closure Action for

							one (01) unit is under process.
	Total	736	513	134	91 (from non-complying)	89	

Annexure-I-C

S.No	Name of the SPCB/PC C	Total Number of TPO units in State/UT	Total Number of complying units	Total number of non-complying units	Total number of closed TPO units in state	Action taken by SPCB/PC C
1	Andaman & Nicobar Islands	Nil	Nil	Nil	Nil	-
2	Andhra Pradesh	Report not submitted				
3	Arunachal Pradesh	Nil	Nil	Nil	Nil	-
4	Assam	04	04	Nil	Nil	During verification all 04 units found complied
5	Bihar	Nil	Nil	Nil	Nil	-
6	Chandigarh	Nil	Nil	Nil	Nil	-

7	Chhattisgarh	28	19	09	05	During the verification, Environment Compensation (EC) of Rs. 1,30,000/-, Rs.1,30,000/-, Rs. 92,000/-, and Rs. 75,000/- (cumulative total of Rs. 4,27,000/-) has been imposed against 04 non-complying entities and has been recovered.
8	Dadra & Nagar Haveli & Daman & Diu	Nil	Nil	Nil	Nil	-
9	Delhi	Nil	Nil	Nil	Nil	-
10	Goa	Nil	Nil	Nil	Nil	-
11	Gujarat	Nil	Nil	Nil	Nil	-
12	Haryana	91	71	20	16	16 units have been closed by the HSPCB. In respect to remaining Units, Show Cause Notices have been issued to 03 units and

						action is under process against 01 Unit.
13	Himachal Pradesh	02	02	Nil	Nil	During verification unit found complied
14	Jammu & Kashmir	06	01	05	03	Closure Order issued to 2 units, 1 unit is self-closed.
15	Jharkhand	12	09	Nil	03	01 unit is closed by the Jharkhand SPCB while 02 units are self-closed.
16	Karnataka	31	13	18	10	06 units have been closed by the board while 04 are found self-closed during the verification. Show Cause Notices have been issued against 08 non-complying Units.
17	Kerala	01	01	Nil	Nil	-
18	Ladakh	Nil	Nil	Nil	Nil	-
19	Lakshadweep	Nil	Nil	Nil	Nil	-
20	Madhya	73	53	20	07	04 units have

	Pradesh					been closed by MPPCB while 03 units are self-closed. Show Cause Notices have been issued to 13 units.
21	Maharashtra	Report not submitted				
22	Manipur	Nil	Nil	Nil	Nil	-
23	Meghalaya	Nil	Nil	Nil	Nil	-
24	Mizoram	Nil	Nil	Nil	Nil	-
25	Nagaland	01	01	Nil	Nil	During verification unit is found complying.
26	Odisha	14	07	07	04	04 units are self-closed; 02 units have been issued letters for improvement and direction have been issued to 01 unit.
27	Puducherry	Nil	Nil	Nil	Nil	-
28	Punjab	Report not submitted				
29	Rajasthan	Report not submitted				
30	Sikkim	Nil	Nil	Nil	Nil	-
31	Tamil Nadu	17	17	Nil	Nil	During verification units are found complying.
32	Telangana	65	14	51	03	Closure Order

						issued to 03 units; Show Cause Notices have been issued against 33 Units and Directions have been issued against 15 remaining units for non-compliance
33	Tripura	Nil	Nil	Nil	Nil	-
34	Uttar Pradesh	130	123	07	Nil	Directions issued to 02 units; Show Cause Notices issued to 04 units; 01 unit recommended for closure.
35	Uttarakhand	Report not submitted				
36	West Bengal	Nil	Nil	Nil	Nil	-
	Total	475	335	140	51	89

Annexure-II

S.No	Name of the SPCB/PCC	Total Number of TPO units in State/UT	Total Number of complying units	Total number of noncomplying units	Total number of closed TPO units in state	Action taken by SPCB/PCC
1	Andaman & Nicobar Islands	Nil	Nil	Nil	Nil	-
2	Andhra Pradesh	28	28	Nil	02	Out of 28 complying units, 02 units were self-closed.
3	Arunachal Pradesh	Nil	Nil	Nil	Nil	-
4	Assam	04	04	Nil	Nil	During verification all 04 units found complied
5	Bihar	Nil	Nil	Nil	Nil	-
6	Chandigarh	Nil	Nil	Nil	Nil	-
7	Chhattisgarh	28	19	09	05	During the verification, Environment Compensation (EC) of 1,30,000, 1,30,000, 92,000, and 75,000 (cumulative total of 4,27,000) has been imposed on non-complying entities and has been recovered. Additionally, during the verification, 05 units were found to be self-closed.

8	Dadra & Nagar Haveli & Daman & Diu	Nil	Nil	Nil	Nil	-
9	Delhi	Nil	Nil	Nil	Nil	-
10	Goa	Nil	Nil	Nil	Nil	-
11	Gujarat	Nil	Nil	Nil	Nil	-
12	Haryana	91	71	20	16	6 units have been closed by the board and issued show cause notice to 03 units while 07 units are found self- closed
13	Himachal Pradesh	02	02	Nil	Nil	During verification unit found complied
14	Jammu & Kashmir	06	01	05	03	Closure Order issued to 2 units, 1 unit is self-closed.
15	Jharkhand	12	09	03	03	01 unit is closed by the Board while 02 units are self-closed.
16	Karnataka	31	13	18	10	06 units have been closed by the board while 04 are found self-closed during the verification. Show Cause Notice, Notices and notice proposal for direction have been issued to 08 noncomplying entities.
17	Kerala	01	01	Nil	Nil	-
18	Ladakh	Nil	Nil	Nil	Nil	-

19	Lakshadweep	Nil	Nil	Nil	Nil	-
20	Madhya Pradesh	73	53	20	07	04 units have been closed by Board while 03 units are self-closed. SCN issued to 13 units.
21	Maharashtra	118	23	95	Data not provided	Show Cause Notice has been used to 01 unit. Proposed/Interim/ Stop Work / Closure direction issued to 66 units. MPCB also initiated legal action against the remaining 28 units.
22	Manipur	Nil	Nil	Nil	Nil	-
23	Meghalaya	Nil	Nil	Nil	Nil	-
24	Mizoram	Nil	Nil	Nil	Nil	-
25	Nagaland	01	01	Nil	Nil	During verification unit is found complying.
26	Odisha	14	07	07	04	04 units are selfclosed; 02 units have been issued letters and direction have been issued to 01 unit.
27	Puducherry	Nil	Nil	Nil	Nil	-
28	Punjab	21	7	11	3	Action initiated against 11 non-complying units.

29	Rajasthan	39	35	04	-	The board has issued Show cause notice to the 04 nonoperational units.
30	Sikkim	Nil	Nil	Nil	Nil	-
31	Tamil Nadu	17	17	Nil	Nil	During verification units are found complying.
32	Telangana	65	14	51	03	Closure Order issued to 03 units; 33 Show Cause Notices issued for not registering on Waste Tyre EPR Portal; Directions issued to 15 units for non-compliance
33	Tripura	Nil	Nil	Nil	Nil	-
34	Uttar Pradesh	130	123	07	Nil	Directions issued to 02 units; Show Cause Notices issued to 04 units; 01 unit recommended for closure.
35	Uttarakhand	14	12	02	02	02 Units are found self closed. The Board has imposed 1,16,33,500 EC on
36	West Bengal	Nil	Nil	Nil	Nil	-

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Total		695	440	255	58	197
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